GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NOTIFICATION

New Delhi, the 4th May, 2017
No. 17/2017-Service Tax

G.S.R…..(E).- In exercise of the powers conferred by sub-section (1) of section 93 of the Finance Act, 1994 (32 of 1994), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No.25/2012-Service Tax, dated the 20th June, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 467 (E), dated the 20th June, 2012, namely:-

1. In the said notification, in entry 26A, after item (f), the following item shall be inserted, namely-

“(g) Pradhan Mantri Vaya Vandana Yojana;”.

[F. No.354/75/2017 -TRU]

(Mohit Tewari)
Under Secretary to the Government of India

Note:-The principal notification was published in the Gazette of India, Extraordinary, by notification No. 25/2012 - Service Tax, dated the 20th June, 2012, vide number G.S.R. 467 (E), dated the 20th June, 2012 and last amended vide notification No. 10/2017 - Service Tax, dated the 8th March, 2017 vide number G.S.R. 204(E), dated the 8th March, 2017.